

'राज्यहीन' ही हों। ऐसे लोगों की संख्या मालूम नहीं है।

A.I.R. Stations at Bangalore and Dharawar

1085. Shri S. B. Patil: Will the Minister of **Information and Broadcasting** be pleased to state:

(a) whether any steps have been taken by Government to provide permanent buildings for A.I.R. Stations at Bangalore and Dharawar; and

(b) if so, the details of the steps taken by Government in this regard?

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): (a) and (b). The transmitter and the Receiving Centre at Bangalore are already housed in permanent buildings. Permanent buildings are also being provided for the new 10 KW Medium wave transmitter and the Receiving Centre at Dharawar under the Third Five Year Plan. The Studios at Bangalore and Dharawar are, however, installed in rented buildings. There is no provision in the Third Five Year Plan for the construction of permanent buildings for these Studios.

Aid to Algerian Refugees

1086. Shri P. C. Borooah: Will the **Prime Minister** be pleased to state:

(a) whether Government have sent recently consignments of tents and medicines and other articles for the relief of the Algerian refugees, who are now being repatriated to their country from Morocco;

(b) if so, what specific articles have been sent by Government; and

(c) the total value of the relief articles sent?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) Yes.

(b) Sugar; Children's clothing; Tents; and Medicines (Vitamin B

Complex injections and Tablets; Chlorem capsules; Streptomycin; Penicillin; etc.).

(c) Rs. 90,000.

Handloom Industry

1088. Shri Sham Lal Saraf: Will the Minister of **Commerce and Industry** be pleased to state:

(a) what effective steps have been taken by the All India Handloom Board to help the Handloom Industry in the country since its formation; and

(b) whether this Board covers both the co-operative and the non-Co-operative units, organisations and concerns in its field of operation?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) The All India Handloom Board was constituted in 1952 to advise the Government as to the steps that were to be taken for rehabilitating the handloom industry. Since then various measures have been taken by Government to assist and develop the Handloom Industry and the progress registered has been appreciable. The important schemes for which financial assistance is admissible are mentioned in the statement laid on the Table of the House. [See Appendix I, annexure No. 101].

(b) Loans and grants are admissible only to the Weavers' Co-operative Societies. Export incentive schemes have been extended to all weavers.

Export of fish from Kerala

1089. { **Shri P. Kunhan:**
 { **Shri A. K. Gopalan:**

Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government are aware that the export of fish from Kerala is at a standstill due to shortage of ice; and

(b) if so, what action has been taken by Government to overcome this shortage?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) No, Sir. According to Government's information, while improved cold storage facilities and larger supply of ice will help exports, and the Government of Kerala are, therefore, setting up a freezing-cum-ice plant at Cochin, exports have not stopped owing to shortage of ice.

(b) Does not arise.

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Newsprint Control (Second Amendment) Order, 1962 published in Notification No. 8|26|62-Imp. dated the 4th August, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-336/62.]

GOVERNMENT RESOLUTION ON PAPER PRICES

Shri Kanungo: Sir, I beg to lay on the Table a copy of Government Resolution No. Ch(1)-17(130)/60 dated the 21st June, 1962 on paper prices. [Placed in Library. See No. LT-337/62.]

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): Sir, I beg to lay on the Table a copy of the Mineral Concession (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 1051 dated the 4th August, 1962 under sub-section

(1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-338/62.]

CONVICTION OF MEMBER

12.02 hrs.

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 17th August, 1962, from the District Superintendent of Police, Vellore:—

"Shri R. Dharamalingam, Member, Lok Sabha, convicted and sentenced to ten weeks' rigorous imprisonment under each count, to run concurrently, under section 143, 341, Indian Penal Code and section 7, Criminal Law Amendment Act, by the District Magistrate, Vellore, and was confined to Central Jail, Vellore, on the 16th August, 1962".

12.02 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 20th August, 1962, will consist of:—

- (1) Consideration of any part-discussed item carried over from today's order paper.
- (2) Consideration and passing of—
The Atomic Energy Bill, 1962.
The Land Acquisition (Amendment) Bill, 1962.
- (3) Discussion on the Second and Third Reports of the Commissioner for Linguistic Minorities laid on the Table of the House on the 8th August, 1960, and 24th April, 1961, respectively, on a motion to be moved by the Minister of State in the Ministry of Home Affairs.